

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2302

ANSWERED ON:28.03.2012

PROPOSAL TO AMEND RTI ACT

Pakkirappa Shri S.; Sayeed Muhammed Hamdulla A. B.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is any proposal to amend the RTI Act of 2005 and if so, the details thereof;
- (b) whether the proposed amendment in the RTI Act seeks that a person can ask only one question at a time and the maximum word limit for question has been fixed to 250;
- (c) if so, the details thereof;
- (d) whether there is also a proposal seeking an increase in the fee under the proposed amendment;
- (e) if so, the details thereof; and
- (f) the reasons for making RTI, a right given to public, toothless?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a) to (f): No proposal to amend the Right to Information Act, 2005 is under consideration of the Government.